

Annexure- 2: Claims of Operational Creditors (except workmen and employees)

(Under Regulation 17 of IBBI (Liquidation Process) Regulations, 2016)

| Sr. No. | Name of Operational Creditors | Amount claimed (INR) | Claim admitted by the Liquidator (INR) | Remarks |
|---------|--|----------------------|--|---|
| OC-1 | Statutory Authorities The Central Goods and Service Tax & C. Ex. Navi Mumbai Commissionerate* | 10,27,92,945 | 0 | <p>1. The Claim of INR 10,27,92,945/- was admitted on 7th November 2019 by the Liquidator subject to the outcome of appeal filed by the Company bearing Appeal No. O-I-O No.63/CGST-NM/COMMR/KV/2018-19 dated 31st December 2018, ("OIO") before the Customs, Excise & Service Tax Appellate Tribunal, Mumbai ("CESTAT") confirming the service tax demand against Corporate Debtor.</p> <p>2. Pursuant to the Final order dated 15th December 2020, the Hon'ble CESTAT has set aside the OIO and remanded the matter to the Adjudicating Authority.</p> <p>3. The Liquidator vide her Letters dated 05th March 2021; 24th March 2021 and 01st May 2021 has requested the Hon'ble CESTAT to file a revised claim, if any but till date the Liquidator did not received any claim.</p> <p>4. Therefore, their claim stands vacated.</p> |



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| OC-2 | Income Tax Department, Ministry of Finance, Government of India* | 9,15,66,484 | 0 | <p>1. The Claim of INR 9,15,66,484/- was admitted on 7th November 2019 by the Liquidator subject to the outcome of 7 Appeals filed by the Company before the Commissioner of Income Tax which are now disposed off providing substantial relief vide their orders which were received from the Commissioner of Income Tax (Appeals)-47 Mumbai and the entire Demand has been removed.</p> <p>2. The Company has received Orders of the Commissioner of Income Tax (Appeals)-47 Mumbai Levying penalty under section 271(1)(C) of the I.T. Act 1961. However, no Demand Notice was raised for the same.</p> <p>3. The Liquidator vide her letter dated 12th June 2021, requested the Commissioner of Income Tax to file a fresh claim with the liquidator within 7 days from the date of the letter but there is no response from their end.</p> <p>4. Therefore, their claim stands vacated.</p> |
| Total | | 19,43,59,429 | 0 | |

